

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(LEGAL DIVISION)**

**Record of Proceedings**

**PETITION NO. 71/2008**

Application for grant of inter-State trading licence in electricity.

Date of hearing: 8.7.2008

Applicant: Righill Electrics Private Limited, Bhopal

Coram: Dr. Pramod Deo, Chairperson  
Shri Bhanu Bhushan, Member, and  
Shri R.Krishnamoorthy, Member

Party present: Shri Manoj Dey, REPL

The applicant, a company registered under the Companies Act, 1956 made the present application on 18.5.2008, under sub-section (1) of section 15 of the Electricity Act, 2003 (the Act) for grant of Category `A` licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir for trading up to 100 Million Units of electricity in a year. As per Regulation 6, the net worth of the electricity trader at the time of filing of application should not be less than Rs. 1.5 crore in case the application is for category `A` licence.

2. The Commission heard Shri Manoj Dey for the applicant.

3. The applicant has placed on record provisional balance sheet as at 29.2.2008 according to which its net worth was Rs. 195.67 lakh as on that date. The applicant has been directed to furnish the audited balance sheet as on 31.3.2008 latest by 18.7.2008.

4. Subject to above, order of the Commission has been reserved.

Sd/-  
K.S.Dhingra  
Chief (Legal)